

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

**APPLICATION NO: E/MISC/85774/2018
IN
APPEAL NO: E/87193/2016**

[Arising out of Order-in-Appeal No: CD/380/M-III/2016 dated 12/04/2016 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone – II.]

Commissioner of Central Excise
Mumbai – III

... Appellant

versus

The Rubber Products Pvt Ltd

...Respondent

Appearance:

Shri S Hasija, Superintendent (AR) for appellant

None for respondent

CORAM:

**Hon'ble Shri S K Mohanty, Member (Judicial)
Hon'ble Shri C J Mathew, Member (Technical)**

Date of hearing:	13/08/2018
Date of decision:	13/08/2018

ORDER NO: A/87097 / 2018

Per: S K Mohanty

This miscellaneous application is filed by Revenue for withdrawal of the appeal.

2. Heard Learned Authorised Representative. None appeared for the respondent.

3. The amount involved in this appeal filed by the Revenue is ₹ 1.2 lakhs. Considering the litigation policy introduced by the CBEC, the present appeal cannot be considered for disposal on merits. Accordingly, the miscellaneous application is allowed and the appeal filed by Revenue is dismissed.

(Dictated in Court)

(C J Mathew)
Member (Technical)

(S K Mohanty)
Member (Judicial)

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